BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.559/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd November 2017, 10.30 A.M.

Name	of the Company	Nu Sri Shyam Pharmcei -Versus- Harsh Medical Centre P		
Under Section		9 (A.A nont)		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

1. Arunima Sengueta Advicate Operationes A. Bagin.
2. Anurag Bagania Creditor Alv.

ORDER

Ld. Counsel for the petitioner has filed this petition as an operation creditor under the Insolvency & Bankruptcy Code, 2016 (IBC). But the petitioner has not complied with the provisions of Section 9(3)(b) and (c) of IBC.

Petitioner is directed to comply with the above provisions and file supplementary affidavit annexing those document along with bank certificate.

Further, as per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to

the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 22/11/2017 for admission.

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(Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)

(EFFERS)

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